

IN THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH
NEW-DELHI
OA no.1173/2024

IN THE MATTER OF:

Puneet Sejwal

.....PETITIONER

VERSUS

Govt.of NCTof Delhi & ORS

.....RESPONDENTS

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Place: New Delhi

Date- /03/2025

Through

JYOTI MEHENDIRATTA

ASC (Civil)GNCTD

9811136141

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STATUS /ACTION-TAKEN REPORT

1. That vide order dated 20.09.2024, this Hon'ble Tribunal disposed the matter and further directed the Answering Respondent to file a status/action-taken report with respect to OA No. 1173/2024 in which the direction was passed by this Hon'ble tribunal that :-

“5. Hence, we dispose of the OA directing the Deputy Conservator of Forests (South) to duly consider the grievance of the Applicant as reflected in the complaint dated 29.09.2023, ascertain if on the forest land, any commercial activity or any non-forest activity is being undertaken by any private individual and if that is so, take appropriate remedial action in accordance with law by following the principles of natural justice. Let this exercise be completed within a period of three months from the date of receipt of a copy of this order and on completion

of this exercise, the Deputy Conservator of Forests (South) will submit an action taken report before the Registrar General of the Tribunal.”

2. That as per the direction of this Hon'ble Tribunal, the Answering Respondent got the Khasra in dispute inspected by the staff .The copy of the inspection report is annexed herein as **Annexure R-1.**
3. That during the inspection it was found that the said Khasra as per maps submitted by the Revenue Department through affidavit filed by the Revenue Department on 05.04.2019 in case no. O.A. 58/2013 in the matter of Sonya Ghosh vs Govt. Of NCT of Delhi, the said khasra no.157 of Saidulajab is not shown as forest land. In this regard the answering respondent in order to reassertain issued letters along with reminders to DM (South) to expedite the proceedings of ground truthing and verification of the said Khasra no. 157 Saidulajab. It is also pertinent to mention that once the proceeding will be completed appropriate remedial action in accordance with law by following principles of natural justice will taken by the answering respondent. The copy of the letters is annexed herein as **Annexure R-2.**

4. It is also pertinent to mention that vide letter dated 14.11.2024 the applicant Sh. Puneet Sejwal was called to check grievances and to resolve the issue on 18.11.2024, although no satisfactory detail regarding his grievances was presented by the applicant.
5. That it is most humbly submitted that the answering respondent has the highest respect and regard for the orders passed by this Hon'ble Tribunal. The present status report/action taken report is placed before this Hon'ble Tribunal for its consideration and further directions, if any.


Answering Respondent

26/3
DCF (South)

कार्यालय बीट सेदुलाजाब
साउथ रेंज, दक्षिणी वन प्रभाग,

वन एवं वन्य जीव विभाग, दिल्ली सरकार, नई दिल्ली - 110017

सेवा में,

दिनांक 09/10/2024

श्रीमान रेंज अधिकारी जी

साउथ रेंज, नई दिल्ली

विषय : विभागीय कार्यालय के LEGAL CELL द्वारा सेदुलाजाब खसरा न0 157 की माँगी गई रिपोर्ट के संबंध में |

महोदय,

उपरोक्त विषय पर आपको अवगत कराना है कि आज दिनांक 03/10/2024 को प्रभागीय कार्यालय के LEGAL CELL द्वारा खसरा न0 157 की ग्राउन्ड रिपोर्ट माँगी गई थी जो इस प्रकार है :-

1. सेदुलाजाब खसरा न0 157 STF रिपोर्ट के अनुसार (12 बीघा 07 बिस्वा) का है परंतु KML फाईल में इसे विभागीय खसरा नहीं दर्शाया गया है |
2. सेदुलाजाब खसरा न0 157 STF रिपोर्ट के अनुसार ततीमा नहीं काटा गया है |
3. सेदुलाजाब खसरा न0 157 KML फाईल के अनुसार जाँचने पर लगभग 70% हिस्से पर शहीद भगत सिंह पार्क, मंदिर व बिजली विभाग के ट्रांसफार्मर रखे हुए है, पार्क की MCD द्वारा देख रेख की जाती है व बाकी बचे हुए हिस्से पर बहु मंजिला इमारते बनी हुई है |
4. सेदुलाजाब खसरा न0 157 के उत्तर पूर्व में पार्क व दक्षिण पश्चिम में लगभग 11 बहुमंजिला बिल्डिंग बनी हुई है
5. सेदुलाजाब खसरा न0 157 के उत्तर पश्चिम में 04 दुकान बनी हुई है |

उपरोक्त खसरा न0 157 का कोई भी हिस्सा विभागीय कब्जे में नहीं है |

रिपोर्ट सूचनार्थ एवं अग्रिम कार्यवाही हेतु प्रस्तुत है |

Sunit Balyan
09/10/2024सुनील बाल्यान
बीट इंचार्ज
सेदुलाजाबभवदीय
Ajit Singh
09/10/24अजित सिंह
बीट इंचार्ज
सेदुलाजाब

GOVERNMENT OF NCT OF DELHI
DEPARTMENT OF FORESTS & WILDLIFE
OFFICE OF DEPUTY CONSERVATOR OF FORESTS(SOUTH)
NEAR DR. KARNI SINGH SHOOTING RANGE
TUGHLAKABAD, NEW DELHI- 110044.

F. No. 24/DCF(S)/Land/Saidulajaib/2021-22/ 7867-69

Dated: 03/01/25

To,

The District Magistrate (South)
Office of the District Magistrate (South)
MB Road Saket
New Delhi- 110017.

Sub: Regarding the completion of Tattima proceedings on khasra no. 157 in village Saidulajaib.

Sir,

With reference to above mentioned subject, it is to inform that khasra no. 157 in village Saidulajaib is Notified Reserve Forest under section 4 of IFA, 1927 as per notification no. F.10 (42)-I/PA/DCF/93/2012-17(I) dated 24.05.1994 (as mentioned in STF report 2012).

As per order dated 15.01.2021 of Hon'ble NGT in the O.A. No. 58/2013 in the matter of Sonya Ghosh vs Govt. of NCT of Delhi, directions have been issued to Govt. of NCT of Delhi to complete the process of Notification under section 20 of IFA in all the Ridges in Delhi.

For completion of Notification process under section 20 of IFA, 1927, tattimma proceedings on khasra no. 157 in village Saidulajaib are required at the earliest.

Also, khasra no. 157 in village Saidulajaib is under litigation in Hon'ble NGT in the matter of Puneet Sejwal vs Govt. of NCT of Delhi with case no. as O.A. no. 1173/2024. In this matter a judgement have been passed by Hon'ble NGT vide order dated 29.09.2024 through which Department of Forest & Wildlife, Govt. of NCT of Delhi is directed to take appropriate remedial action in accordance with law by following the principles of natural justice within a period of three months of time from the date of receipt of a copy of this order and on completion of this exercise, the Deputy Conservator of Forests (South) will submit an action taken report before the Registrar General of the Tribunal.

The following has been quoted from the order dated 29.09.2024 as :-

"5. Hence, we dispose of the OA directing the Deputy Conservator of Forests (South) to duly consider the grievance of the Applicant as reflected in the complaint dated 29.09.2023, ascertain if on the forest land, any commercial activity or any non-forest activity is being undertaken by any private individual and if that is so, take appropriate remedial action in accordance with law by following the principles of natural justice. Let this exercise be completed within a period of three months from the date of receipt of a copy of this order and on completion

of this exercise, the Deputy Conservator of Forests (South) will submit an action taken report before the Registrar General of the Tribunal.” 38

Hence, you are again requested to expedite the Tattima proceedings on khasra nos. 157 in village Saidulajaib and also conduct a joint demarcation exercise/ground truthing of the said khasra in presence of Forest and Revenue officials with support of Police Force so that the forest land can be identified and action can be taken against the encroachers.

Consequently, an action taken report before the Registrar General of the Tribunal could be submitted in compliance of this order.

Yours faithfully,


Dy. Conservator of Forests
South Forest Division

Encl. as above:

Copy to:

1. The Conservator of Forests, Department of Forests and Wildlife, GNCTD, 2nd Floor, A-Block, Vikas Bhawan, I.P. Estate, New Delhi-110002, for kind information.
2. The Sub-Divisional Magistrate (Saket), Office of the Sub-Divisional Magistrate (Saket), MB Road Saket, New Delhi- 110017, for kind information and necessary action.


Dy. Conservator of Forests
South Forest Division